

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 121**

**COMP.APPL/ 911(CH)2019**

**CP No. 22/Chd/Hry/2018**

**IN THE MATTER OF:-**

Ajay Jain

...Petitioner

Versus

Shri Vardhman Overseas Limited

...Respondent

**Under Section: 272 CA , 2013 and Rule 11 of NCLT**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 14.08.2024.

14.06.2024  
Tanvi

Sd/-  
Court Officer